

(37)

Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 414/91
T.A.No.

Date of Decision : 27-12-91

G.Ramachandra Rao Petitioner.
Shri M.Rama Rao Advocate for the
petitioner (s)
Versus
The Comptroller & Auditor General of India,
10 Bahadur Shah Zaffar Marg, New Delhi & Respondent.
2 others
Shri G.Parameshwar Rao Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. C.J.ROY : MEMBER (JUDICIAL)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

for hoy
(CJR)
M(J)

(39)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 414/91.

Dt. of Order: 27.12.1991.

G. Ramachandra Rao

.... Applicant

Vs.

1. The Comptroller & Auditor General of India,
10 Bahadur Shah Zaffar Marg, New Delhi-1.
2. The Principal Director of Commercial Audit
& Ex-officio Member Audit Board, AG's Office
Complex, Hyderabad-463
3. The Accountant General (Commercial Audit),
Maharashtra, 101, M.K.Road, Bombay-400 020.

.... Respondents

Counsel for the Applicant : Shri M. Rama Rao

Counsel for the Respondents : Shri G. Parameshwar Rao

CORAM:

THE HON'BLE SHRI C.J. ROY : MEMBER (JUDICIAL)

(Order of the Single Bench delivered by Hon'ble
Shri C.J. Roy, Member (J)) ..

... ...

I have heard Shri M. Rama Rao, learned counsel for the applicant and Shri G. Parameshwar Rao, learned counsel for the Respondents. This is a case of House Rent Allowance to be paid to the applicant when he was in occupation of the Bachelor's Quarter. This application is filed questioning the proceedings dt. 20.10.1986 bearing No. Admn.I/Accom/IA&AD/ Hostel Type/2919, passed by the 3rd Respondent, which is Annexure A-1 at pages 9 and 10. On promotion the applicant

...2.

1/1

5/1
5/1

was transferred to Bombay and was allotted a hostel type of accommodation in the I.A. & A.D. Pool and was charged Rs.4-25 ps. per month and Rs.2-50ps. per day. The relief claimed in this application is for stay of recovery of the House Rent Allowance from the applicant. An interim order was passed on 19-4-91 by a Single Member of this Bench staying the recovery proceedings of Rs.5,458-00.

2. Counter has been filed on behalf of the Respondents stating that the applicant has not availed ² the departmental remedies available to him, hence the application is premature and is liable to be dismissed.

3. Both the learned counsel agreed that this matter may be disposed-of with a direction to the Respondents. Under these circumstances, the applicant is directed to file a representation within one month from today and the respondents are directed to dispose of the same within two months from the date of receipt of such a representation. Till the disposal of the representation of the applicant by the Respondents the interim order dt. 19-4-91 will continue. With these observations the Original Application is disposed-of with no order as to costs.

ur Roy
(C.J. ROY)
Member (J)

Dated: 27th December, 1991.

Dictated in Open Court.

gr/

8/1/92
Dy. Registrar (Judl.)

Copy to:-

1. The Comptroleer & Auditor General of India, 10 Bahadur Shah Zaffar Marg, New Delhi-1.
2. The Principal Director of Commercial Audit & Ex-Officio Member Audit Board, AG'S Office Complex, Hyderabad-463.
3. The Accountant General (Commercial Audit), Maharashtra, 101, M.K.Road, Bombay.
4. One copy to Shri. M. Rama Rao Advocate, 3-4-835/2, Barkatpura, Hyd-bad.
5. One copy to Shri. G.Parmeshwar Rao, SC for AG, CAT, Hyd.
6. One spare copy.

Rsm/-

20/12/91
P.T.O.